

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No.11185/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CRLA No. 1263/2009 passed by the High Court of Judicature at Allahabad)

ASHOK KUMAR & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with I.R. IA No. 124652/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 13374-13375/2023 (II)
(and I.R.)

Date : 30-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Rishi Malhotra, AOR

Mr. Atmaram N.S. Nadkarni, Sr. Adv.
Dr. Abhishek Atrey, Adv.
Mr. Salvador Santosh Rebello, Adv.
Ms. Deepti Arya, Adv.
Mr. Arzu Paul, Adv.
Mr. Siddhant Gupta, Adv.
Ms. Manisha Gupta, Adv.
Mr. Rishikesh Haridas, Adv.
Mr. Raman Dwivedi, Adv.
Mr. Mahesh Dwivedi, Adv.
Mr. K.P. Trivedi, Adv.
Mr. Abhishek Atrey, AOR

For Respondent(s) Mr. Ravindra Raizada, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.
Mr. Vikas Choudhary, Adv.
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Registry shall call for the lower Courts' original records case in Session Trial No.441 of 2007 arising out of Crime No.302 of 1997 of P.S. Thariaon in Fatehpur District and once the digitized records are received, copies of the same shall be sent in the usual mode to the learned counsel appearing for the parties. The said records should reach this Court expeditiously, at any rate, within a period of two months from today. Once the records are received in this Court, the parties will be at liberty to seek for an early listing of the matters.

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)